NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 12

C.P. (IB)/178(MB)2024

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**

HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **20.03.2024**

NAME OF THE PARTIES: **CLEARWATER CAPITAL PARTNERS SINGAPORE FUND IV PRIVATE LIMITED VS MARVEL OMEGA BUILDERS PRIVATE LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Ms. Priyanka Shetty, Advocate a/w Mr. Arjun Amin, Mr. Ranjit Shetty, Advocate i/b Argus Partners appeared for the Financial Creditor.
2. Registry as well as Financial Creditor is directed to issue notice to the Corporate Debtor intimating the next date of hearing and upon receipt of the notice Corporate Debtor is directed to file reply within two weeks by serving advance copy to the Financial Creditor at least two days before the next date of hearing.
3. List this matter on **08.04.2024** for hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**

MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Sapna